CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 32/RP/2023

Subject	:	Petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of this Commission's order dated 01.08.2023 in Petition No. 258/MP/2019.
Petitioner	:	Jhajjar Power Limited (JPL)
Respondents	:	Tata Power Trading Company Limited (TPTCL) and Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member
Parties Present	:	Shri Aniket Prasoon, Advocate, JPL Shri Aman Sheikh, Advocate, JPL Ms. Archita Kashyap, Advocate, JPL Shri Nitish Gupta, Advocate, TPDDL Ms. Kamya Sharma, Advocate, TPDDL Shri Shreyshth Sharma, Advocate, TPTCL Shri Vedant Chaudhary, Advocate, TPTCL Shri Rishi Raj, Advocate, TPTCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned counsel for the Review Petitioner, however, submitted that the matter has remained part-heard since 28.11.2024 and accordingly requested an early date.

2. The matter remained part-heard and will be listed for hearing on **22.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)